

(32)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : AT HYDERABAD

* * *

D.A. 1136/91.

Dt. of Decision : 30.5.1994.

B. Bhoomaiah

.. Applicant

Vs

The Senior Superintendent of Post Offices,
Nizamabad Division, Nizamabad. .. Respondents.

Counsel for the Applicant : Mr. S. Ramakrishna Rao

Counsel for the Respondent : Mr. N.V. Ramana, Addl. CGSC.

CORAM:

THE HON'BLE SHRI T. CHANDRASEKHARA REDDY : MEMBER (JUDL.)

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

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OA.1136/91

Judgement

(As per Hon. Mr. T. Chandrasekhara Reddy, Member(J))

Heard Sri S. Ramakrishna Rao, learned counsel for the applicant and Sri N.V. Ramana, learned counsel for the respondents.

2. The applicant is working as Wireman on contingent basis in the office of Senior Superintendent of Post Offices, Nizamabad, with effect from 5-10-1983. He has filed this OA under section 19 of the Administrative Tribunals Act to consider him to grant Temporary Status and consequential benefits and pass such other order or orders as deemed fit and proper in the circumstances of the case.

3. Counter is filed by the respondents opposing this OA.

4. During the course of hearing it became clear that the Temporary status had been granted to the applicant with effect from 29-11-1989. So it is quite evident that the prayer of the applicant had been fully complied. Even though the prayer of the applicant had been fully complied Mr. S. Ramakrishna Rao, counsel for the applicant made a ^{before} ~~before~~ fervent appeal to this Tribunal to direct the respondents to regularise his services as he had put in more than four ^{conferment} years of service after confirmation of Temporary status.

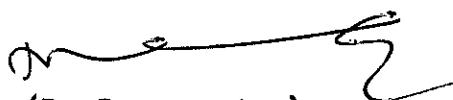
5. It is needless to point out for regularisation of services a regular post must be available. It is a plea of the respondents that no regular post is available to regularise the services of the applicant. Creation of posts is a policy matter of the Government. No Court or Tribunal can compel the Government to assist the needs of

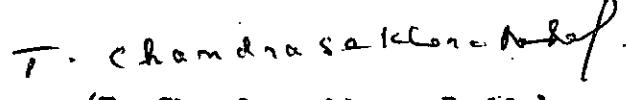
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the applicant and creat a post for his regularisation. So the regularisation of the applicant can be only in accordance with the rules and regulations.

6. In view of this position, we dispose of this OA by giving a direction to the respondents to consider absorption of the applicant ^{in his Turn} on a regular basis in accordance with rules and regulations ~~and in his turn~~.

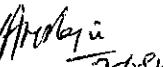
No costs.


(R. Rangarajan)
Member (Admn.)


(T. Chandrasekhara Reddy)
Member (Jud1)


Dated : May 30, 1994

Dictated in Open Court


Deputy Registrar (J) CC

To

1. The senior superintendent or Post Offices, Nizamabad Division, Nizamabad.
2. One copy to Mr.S.Ramakrishna Rao, Advocate, CAT.Hyd.
3. One copy to Mr.N.v.Ramana, Adal.CCSC.CAT.Hyd.
4. One copy to ^{sk} Library, CAT.Hyd.
5. One spare copy.

pvm